

PATNA HIGH COURT

NOTICE

It for information to the finally selected candidates under District Judge (Entry Level), Direct from Bar Exam-2019, whose names are mentioned in the chart annexed herewith, that they have to remove the defects in the documents as indicated in the chart, within a period of one month failing which their respective recommendation / appointments would be cancelled.

Patna High Court

Dated : ...29.07.2019.

By order of the court



Registrar General I/c

Chart showing the defects in the documents which the candidates have to rectify within the period of one month from the date of this notice.

<u>Sl. No.</u>	<u>Roll No.</u>	<u>Name</u>	<u>Defects</u>	<u>Steps to be taken by the candidates for the removal of the defects / discrepancies as per their undertaking at the time of verification of documents.</u>
1.	10304	MADHU AGRAWAL	<ol style="list-style-type: none"> In class 10th certificate, her name mentioned as- "Madhu Kumari". Caste certificate dated 27.01.2016 which is not up-to-date and also her mother's name not mentioned in it which must be there as per Government's circular dated 10.02.2015. 	<ol style="list-style-type: none"> Candidates has submitted an undertaking that she will get it published in the newspaper that 'Madhu Kumari' and 'Madhu Agrawal' is the same person. She has submitted an undertaking that she will submit an up-to-date caste certificate containing her mother's name.
2.	10381	SHAILENDRA KUMAR	Mother's name not mentioned in Caste certificate.	Candidate has submitted an undertaking that he will submit another caste certificate containing his mother's name.
3.	10700	BRAJESH KUMAR	In the middle name of the candidate's father abbreviation used as 'Pd' in place of 'Prasad'.	Candidate has submitted that it is Bihar School Examination Board which has mentioned his father's name as 'Mahendra Pd. Gupta' which will be rectified.
4.	11441	NAMRATA AGRAWAL	<ol style="list-style-type: none"> Spelling of her surname 'Agrawal' in her class 10th and 12th certificates mentioned as 'Agarwal'. Further, 'Km' mentioned in Class 10th and 12th certificates. 	<ol style="list-style-type: none"> She has submitted an undertaking that she will get gazette notification published in respect of her correct name. Further, it has come to notice that in the column against 'previous prosecution' in On-line application form, she has given details of some cases. However, during document verification she has explained that she has inadvertently filled up this column as details of the cases given in that column are the cases in which she has appeared as an advocate. She has been asked to give an affidavit to that effect.